



**Reserve Bank of India
Estate Department
C.B.D. Belapur**

**SEALED QUOTATION INVITING
(Only through offline mode)**

IMPORTANT INFORMATION and SCHEDULE OF QUOTATION

Name of Work:	Sealed Quotation for “Disposal of Old X-ray Baggage Scanner at RBI Belapur office, Navi Mumbai”
Date of Invitation of Sealed Quotation	July 19, 2024; 15:00 Hrs
Last date of Submission of Sealed Quotation	August 09, 2024; 14:00 Hrs
Date and time of opening of Sealed Quotation	August 09, 2024

The sealed quotation addressed to, The Chief General Manager, Reserve Bank of India, 2nd floor, Estate Cell, Belapur should reach this office **by August 09, 2024, by 02:00 PM** superscribing **“Disposal of Old X-ray Baggage Scanner at RBI Belapur office, Navi Mumbai”**



भारतीय रिज़र्व बैंक
Belapur, Navi Mumbai

Sealed Quotation for “Disposal of Old X-ray Baggage Scanner at RBI Belapur office, Navi Mumbai”

Techno-Commercial - Bid

Name of Bidder: _____

Address: _____

Mobile No:

Email Id:

Date of Invitation of Sealed Quotation: July 19, 2024; 15:00 Hrs

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Form of Quotation

Place _____

Date _____

To,

The Chief General Manager
Reserve Bank of India
Estate Cell,
Belapur

Respected Madam,

We have carefully examined the specifications, design and schedule of quantities relating to the work specified in the memorandum hereinafter set out and have visited and examined the X-Ray Baggage Scanner specified in the said memorandum and have acquired the requisite information relating thereto as affecting the Quotation. We hereby offer to execute the works specified in the said memorandum within the time specified in the said memorandum at the rates mentioned in the attached Schedule of Quantities and in accordance in all respects with specifications, designs and instructions in writing referred to in articles of agreement, general instructions to the contractors and special conditions, conditions hereinbefore referred to, specifications, schedule of works, data sheet and schedule of quantities and with such materials as are provided for, by and in all other respects, in accordance with such conditions so far as they may be applicable.

MEMORANDUM

(a)	Description of works	“Disposal of Old X-ray Baggage Scanner at RBI Belapur office, Navi Mumbai”
(b)	Estimated cost	₹35,000/-
(c)	Earnest Money	₹700/- (Rupees Seven Hundred only) EMD shall be paid by each intending bidder in the form of an irrevocable Bank Guarantee (BG) issued by a scheduled bank in the Bank’s standard proforma (which is available in the tender-form) or through Demand Draft in favour of ‘Reserve Bank of India’, payable at Mumbai or be remitted to Reserve Bank of India Account through NEFT, before 14:00 Hrs. of August 09, 2024, at 14:00 hrs The account details for NEFT transactions are as under: Beneficiary Name: RBI Belapur Beneficiary A/c No: 186003001 IFSC: RBIS0NMPA01 (Fifth and Tenth characters in IFSC are Zero) Kindly mention your name/ company name in the NEFT Transaction remarks.

		<p>The intended bidders are also advised to upload / send the proof (scanned copy) of remittance of EMD with transaction number to the following e-mail ID:</p> <p>1. estatebelapur@rbi.org.in 2. sinnypaul@rbi.org.in</p> <p>Note:- The Micro and Small Enterprises (MSEs) having Udyam Registration Number (Udyog Aadhar Memorandum Number), irrespective of the category, shall be exempted from the requirement of submission of Earnest Money Deposit at the time of bidding in all procurement of works.</p>
(d)	Time Period for the work	To be completed within 07 days from the date of issue of Work Order.

2. We also agree that our Quotation will remain valid for acceptance by the Bank for 90 days from the date of opening of the Quotation and this period of validity can be extended for such period as may be mutually agreed between the Bank and us in writing.
3. Should this Tender be accepted, I/we hereby agree to abide by and fulfill all the Terms and Conditions of the Tender and in default thereof, to forfeit and pay to you or your successors, or assignees or nominees such sums of money as are stipulated in the conditions contained in the tender together with the written acceptance of the Contract.
4. We understand that you reserve the right to accept or reject any or all the Quotations either in full or in part without assigning any reason therefor.

We have deposited a sum of **Rs.700/-** as earnest money with the Reserve Bank of India, which will not to bear any interest. Should we fail to execute the Contract when called upon to do so, we do hereby agree that this sum shall be forfeited by the Reserve Bank of India. (The Micro and Small Enterprises (MSEs) having Udyam Registration Number (Udyog Aadhar Memorandum Number), irrespective of the category, shall be exempted from the requirement of submission of Earnest Money Deposit at the time of bidding in all procurement of works.)

Dated this _____ day of _____ 2024.

For and on behalf of M/s _____

(Signature with seal)

Name _____
Designation _____
Place _____
Date _____

Witnesses

(1) Signature with
name, address and date

(2) Signature with
name, address and date

Commercial Terms and Conditions

1. Sealed tenders are invited for **Disposal of Old X-Ray Baggage Scanner at RBI Belapur office, Navi Mumbai.**

2. Eligibility:

The intending tenderer should be OEMs/Firms having License for disposal of X-Ray equipments.

In support of the above, the firms should submit the License for operation of the Radiation Installation for Testing of Radiation Generating issued by Atomic Energy Regulatory Board.

In case if the License is not found then the firm will not be eligible for price bid.

3. The sealed quotation for the above work shall be submitted in separate scaled covers addressed to Chief General Manager, Reserve Bank of India, Belapur, so as to reach him / her not later than 14:00 hours on **August 09, 2024**. The envelopes shall be superscribed **“Sealed Quotation for Disposal of Old X-ray Baggage Scanner at RBI Belapur office, Navi Mumbai”**. Part -I of the tenders will be opened on the same day. The tender cover shall be dropped in the tender box placed in reception area, Bank’s Premises, Belapur.

4. Part-II of the tenders will be opened on a subsequent date.

5. Price bid of the tenders will be opened only if the commercial conditions are agreed by the firm. Tenderers are advised to use only the forms supplied by the Bank and not to use any other form. Incomplete tenders are liable for rejection. No terms and conditions or any other information/ enclosures shall be included in tender Price bid.

6. The tenders/Quotation shall be valid for acceptance by the Bank for a period of 90 days from the date of opening of Quotation/tender and shall be extended by such period as may be mutually agreed to.

7. **Prices:** The price quoted for the work shall be firm till completion of the work and shall include all taxes including service tax as applicable and cost of transportation/accommodation etc. of the equipment’s and persons deputed.

8. **Completion Period:** The time for completion of the entire work is 07 Days from the date of award of work. **The Vendor may submit a certificate of disposal of X-Ray**

Baggage Scanner within 1 month from the date of issue of Work Order.

9. The successful bidder (L1) will be required to lift all the items from the disposal site as per the timeline provided above. The successful bidder, on their own cost, will also be required to make their own arrangement of transport, all types of labour (segregation, loading, unloading) etc. for lifting the disposed items. The firm must thoroughly clean the area after lifting of the scrap.

10. The financial bid should be given in both figures and in words. Wherever there is discrepancy in rates and amount quoted, the rate shall be considered valid, and amount shall be calculated based on rates. Wherever there is any discrepancy in rate quoted in figure and words, the rate quoted in words shall be considered as correct and the quotation shall be evaluated accordingly.

11. Each page or tender document should be signed by the bidders.

12. All disputes arising out of or in way connected with this Agreement shall be deemed to have arisen at Belapur and only courts in Belapur shall have the jurisdiction to determine the same.

13. The Reserve Bank of India does not bind itself to accept the lowest or any tender and reserves to itself the right to accept or reject any or all the tenders, either in whole or in part, without assigning any reasons for doing so.

14. Contractors are advised to visit the site before quoting the rates. The bidders may inform the Bank one day in advance prior to visiting the site, for issuing necessary entry pass for their site visit on the above-mentioned dates.

All payments by the Employer under this Contract will be made only at Belapur, Navi Mumbai & jurisdiction for any dispute will be at Belapur, Navi Mumbai.

Place:

Date:

Signature and seal with full address of contractor



भारतीय रिज़र्व बैंक
Belapur, Navi Mumbai

**Sealed Quotation for “Disposal of Old X-ray Baggage
Scanner at RBI Belapur office, Navi Mumbai”**

Price - Bid

Name of Bidder: _____

Address: _____

Mobile No:

Email Id:

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“Disposal of Old X-ray Baggage Scanner at RBI Belapur office, Navi Mumbai”

Bill of Quantities (BOQ)

Sr. No.	Description	Qty.	Units	Rate in Rs.	Amount inRs.
1	Disposal of X-Ray Baggage Scanner	01	job		
	<u>CGST@9%</u>				
	<u>SGST@9%</u>				
				Total	
In words: -					

Note: All the above rates are inclusive of all GST, transport, labour etc.

Place:

Date:

Signature and seal of contractor with full address